

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Applicant/petitioner
Vs.
Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 31.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant	Mr. Mohtashim Kibriya, Adv. for Axis Bank
	Mr. Hashmat Nabi, Mr. Farah Naaz, Advs.
For the RP	Mr. Saurabh Kalia, Ms. Parika Thakral, Advs. with
	Mr. Vijender Sharma, RP
	Mr. Gurmeet Bindra, Adv. for HDFC Bank
For the Respondent(s):-	Mr. Akash Nagar, Adv. for Mr. Niraj Jha(R-3)
	Mr. Anurag Sharma, Mr. Nalin
	Tripathi, Advs. for R-2 in CA-927
	&1326/2019
	Mr. Rizwan Ahmed, Mr. Hashmat Nabi,
	Advs. for DCB Bank
	Mr. Pravesh Khyalia, Adv. for R4 & 5. & for
	R-1

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 20.11.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)